

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 10 FEB 1994

APPLICATION NO(s) 725 of 1993.

APPLICANTS: P.Kanagarajan

RESPONDENTS: Chief Superintendent,  
Central Telegraph Office, B'lore & Ors.

TO.

1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor,  
Sujatha Complex, First Cross, Gandhinagar,  
Bangalore-9.
2. The Director, Telecommunications,  
Bangalore Area, Bangalore-9.
3. Sri.M.S.Padmarajaiah, Central Govt. Stng. Counsel,  
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 25-01-1994.

*S. Sankar 10/2*  
AN DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

*By*  
*(C) Psned of*  
*gm*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.725/93

TUESDAY THIS THE 25TH DAY OF JANUARY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

Shri P. Kanagarajan,  
Aged about 47 years,  
No.2240, Bheemanna Compound,  
Kavalbyrasandra, R.T. Nagar Post,  
Bangalore - 560 032

Applicant

(By Advocate Dr.M.S. Nagaraja)

vs.

1. The Chief Superintendent,  
Central Telegraph Office,  
Bangalore - 560 001
2. The Director(Telecommunications),  
Bangalore Area,  
Bangalore - 560 009
3. Union of India  
represented by the  
Secretary to Govt. of India,  
Ministry of Communications,  
New Delhi -

Respondents

(By Advocate Shri M.S. Padmarajaiah)  
Sr.Central Govt. Standing Counsel

ORDER



Justice P.K. Shyamsundar, Vice Chairman  
notice the applicant has a remedy of  
revision which he has not exhausted. In most of  
these cases, it will be beneficial for the  
applicants themselves if they do approach the  
revision authority who is in a better position to  
grant higher relief to them than that we can grant

in an application filed under Section 19 of the Administrative Tribunals Act. We have been taking this view consistently asking people to exhaust the administrative machinery by invoking the remedy of a revision petition. Accordingly, we also make an order herein directing the applicant to file a revision petition and thereafter come back to us if need be.

2. Recovery of amount short credited stands stayed till the disposal of revision petition provided a revision petition is filed within one month from the date of receipt of a copy of this order. If the applicant files a revision petition within the time stipulated, the Department will dispose off the same within four months thereafter. Copy of this order be sent to the Department for information and compliance. With these observations, this application stands disposed off finally with no order as to costs.

Sd-

( T.V. RAMANAN )  
MEMBER (A)

Sd-

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN

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EXCUTION OFFICER

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CENTRAL ADMINISTRATIVE TRIBUNAL

ADMINISTRATIVE BENCH

CHENNAI

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